

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
ADJOIN DREAMPROJECTS & AGRO PVT. LTD.**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ADJOIN DREAMPROJECTS & AGRO PVT. LTD.
2. Date of incorporation of Corporate Debtor	19-09-2013
3. Authority under which corporate debtor is incorporated / registered	ROC –New Delhi
4. Identification No. / Limited Liability Identification No. of Corporate Debtor	U70101DL2013PTC258100
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-14, Basement, Greater Kailash Enclave-1, New Delhi -110048 Also at: 702-704, D-Mail, Netaji Subhash Place, Pitam Pura, Delhi – 110034.
6. Insolvency commencement date in respect of corporate debtor	May 17, 2022 (order received through email on 18.05.2022)
7. Estimated date of closure of insolvency resolution process	November 13, 2022
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Jaswant Singh Reg. No.: IBB/IPA-002/IP-NU0372/2017-18/11135
9. Address and e-mail of the interim resolution professional, as registered with the Board	70/15, 2nd Floor, Ashok Nagar, New Delhi-110018 E-mail: csjaswantsingh@gmail.com
10. Address and e-mail to be used for correspondence with the Interim resolution professional	IRP- Jaswant Singh Add: 70/15, 2nd Floor, Ashok Nagar, New Delhi-110018 Email: crip.adap@gmail.com
11. Last date for submission of claims	1st June, 2022 (14 days from the date of the receipt of the Order)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorised representatives are available at:	a) WebLink: https://ibbi.gov.in/downloadform.html b) NA- based on available records are available at:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Adjoin Dreamprojects & Agro Pvt. Ltd. on 17th May, 2022**. (Order was received through email on **18th May 2022** from Hon'ble Court officer, NCLT).

The creditors of **Adjoin Dreamprojects & Agro Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before **1st June, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Jaswant Singh
IP REGISTRATION No. : IBB/IPA-002/IP-NU0372/2017-18/11135
Interim Resolution Professional
In the matter of Adjoin Dreamprojects & Agro Pvt. Ltd.

Date: 20.05.2022
Place: New Delhi



JAGSONPAL PHARMACEUTICALS LIMITED

Registered Office : T-210 J, Shahpur Jat, New Delhi- 110 049
Phone : 011-46181100 & 46109900, Fax : 01126493841
Website: www.jagsonpal.com, email: cs@jagsonpal.com
CIN: L74899DL1978PLC009181

**INFORMATION REGARDING EXTRA ORDINARY GENERAL MEETING OF
JAGSONPAL PHARMACEUTICALS LIMITED**

In compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, Circular No. 02/2021 dated January 13, 2021 and MCA General Circular No. 03/2022 Dated 05th May, 2022 (collectively "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 (collectively "SEBI Circulars"), the **Extra Ordinary General Meeting (EGM)** of the members of **Jagsonpal Pharmaceuticals Limited will be held on Friday, June 17, 2022 at 11:00 A.M. (IST) through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM")**, to transact the businesses set forth in the Notice of EGM. Members attending the EGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In accordance with the MCA Circulars and SEBI Circulars, the Notice of EGM and other documents required to be attached thereto will be sent only through electronic mode to those Members whose e-mail addresses are registered with the Company / Depository Participants (DPs). The aforesaid documents will also be available on the website of Company www.jagsonpal.com and the website of Stock Exchange www.bseindia.com, www.nse.com. Further, Members can join and participate in the EGM through VC/OAVM facility only. The instructions for joining and manner of participation in the EGM has been provided in the Notice of the EGM.

Members, who are holding shares in physical / electronic form and their e-mail addresses are not registered with the Company / their respective Depository Participants, are requested to register their e-mail addresses at the earliest by sending scanned copy of a duly signed letter by the Members mentioning their name, complete address, folio number, number of shares held with the Company along with self-attested scanned copy of the PAN Card and self-attested scanned copy of any one of the following documents viz. Aadhar Card, Driving License, Election Card, Passport, utility bill or any other Government document in support of the address proof of the Members as registered with the Company for receiving the Notice of the Extra-Ordinary General Meeting (EGM) by e-mail to cs@jagsonpal.com or admin@mcsregistrars.com. Member holding shares in demat form can update their e-mail addresses with their Depository Participants.

The Company is providing remote e-voting facility to all its members to cast their votes on the resolutions set out in the Notice of the EGM. Additionally, the Company is also providing the facility of voting through e-voting system during the EGM. The detailed procedure for casting votes through remote e-voting/ e-voting has been provided in the Notice of EGM.

For Jagsonpal Pharmaceuticals Limited

Sd/-

Nandita Singh

Company Secretary

Mem. No. : A48520

Place: New Delhi

Date: 20.05.2022

APPENDIX IV

[See rule 8 (1)]

POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED** (CIN:L65922DL2005PLC136029) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **26.11.2021** calling upon the Borrowers **VENKATARAO CHOUDHARY GUTTA ; PLOT NO-629 G-2 NITI KHAND, INDRAPURAM GHAZIABAD, GHAZIABAD, UTTAR PRADESH - 201014, VENKATARAO CHOUDHARY GUTTA ; G-2/F-2 PLOT NO-629 NITI KHAND -2, PLOT NO-629 NITI KHAND OPP. PRESIDUM SCHOOL GHAZIABAD, GHAZIABAD, UTTAR PRADESH - 201014, SUMATHI KANTAMANENI ; G-2/F-2 PLOT NO-629, NITI KHAND -2 OPP. PRESIDUM SCHOOL, GHAZIABAD, UTTAR PRADESH - 201014** to repay the amount mentioned in the Notice being **Rs.43,62,680.40 (Rupees Forty Three Lakhs Sixty Two Thousand Six Hundred Eighty and Paise Forty Only)** against Loan Account No. **HLNL0010285722** as on **24.11.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **19.05.2022**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.43,62,680.40 (Rupees Forty Three Lakhs Sixty Two Thousand Six Hundred Eighty and Paise Forty Only)** as on **24.11.2021** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO G 2 , GROUND FLOOR, REAR SIDE, PLOT NO 629, NITI KHAND-II, GHAZIABAD, UTTAR PRADESH – 201014.

Sd/-
Date : 19.05.2022 **Authorised Officer**
Place: GHAZIABAD **INDIABULLS HOUSING FINANCE LIMITED**

THE JANATA CO-OPERATIVE BANK LTD

H.O. 32, Netaji Subhash Marg, Darya Ganj, ND

CORRIGENDUM

This is with the reference of E- Auction Sale Notice, published in this newspaper dated 13.05.2022 in which Reserve Price was wrongly mentioned as Rs.16,63,841/- instead of Rs. 40,00,000/- Kindly read/consider the correct Reserve Price i.e. Rs. 40,00,000/- only. All other content/matter is same.

Date: 21/05/2022 **Place:** New Delhi
Recovery Officer
The Janata Co-operative Bank Ltd

Form No. 5

Before the Debts Recovery Tribunal
600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007
(Areas of Jurisdiction - Part of Uttar Pradesh)
Summons for filing Reply and Appearance by publication

O.A. No. 960 of 2021

Dated : 03-03-2022

PUNJAB NATIONAL BANK

Versus

Sh. Subhash Chaudhary & Ors.

1. Sh. Subhash Chaudhary (Borrower)
S/o Sh. Charan Singh, R/o E-31, Windsor Park, Indrapuram, Ghaziabad - 201010
Uttar Pradesh

Also at: H.No. 02, Krishna Nagar Baghu, Vijay Nagar, Ghaziabad - 201009 U.P.

2. Sh. Ravinder Kumar (Guarantor) W/o Sh. Charan Singh, R/o H.No. 1, Niti Khand-II, Indrapuram, Ghaziabad-201014, Uttar Pradesh

In the above noted application filed, you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the Applicant or his counsel/duly authorized agent after publication of summons, and thereafter to appear before the Tribunal on **26-05-2022 at 10.30 A.M.** failing which the application shall be heard and decided in your absence. **Registrar Debts Recovery Tribunal, Lucknow**

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the **Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Finance Finance Ltd.)** has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within **60 days** from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (Immovable property)
Mr. Hansraj Meena, Mrs. Prabhati Devi (Prospect No.911544)	18-May-2022 Rs.15,66,893/- (Rupees Fifteen Lakh Sixty Six Thousand Eight Hundred Ninety Three Only)	All that piece and parcel of the property being: Flat No. S-3, admeasuring super area of 800.00 Sq. Ft., Situated at Second Floor, Plot No. D-22, Ramnagar South, Village Shri Kishanpura, Tehsil Sangarner, Jaipur-302017.

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to **Authorised Officer at Branch Office: Ambition Tower, Plot No. D-46-B, Offices No. 307 To 312, Malan Ka Chauraha, Agrasen Circle, Subhash Marg, C-Scheme, Jaipur-302001 / or Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.**

Place: Jaipur, Date: 21-05-2022 **Sd/- Authorised Officer, For IIFL Home Finance Ltd**



The Karur Vysya Bank Ltd.,
DIVISIONAL OFFICE, No.6, 3rd Floor,
Opp: Metro Pillar No: 80, Pusa Road,
Karolbagh, New Delhi – 110 005

Possession Notice

Issued under Rule 8(1) of Security Interest (Enforcement) Rules, 2002
The undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05.02.2022 calling upon the borrowers (1) M/s Khanna Brothers, Per Prop: Mr. Hitesh Khanna, 511/1, Katra Ishwar Bhawan, Khari Baoli, Delhi – 110 006 (2) Mr. Hitesh Khanna, S/o Late Sh. Avinash Khanna, R/o C-268, 3rd Floor, Vivek Vihar, Phase-I, Delhi-110095 (3) Mrs. Shakshi Khanna, W/o Mr Amit Khanna R/o C-268, 3rd Floor, Vivek Vihar, Phase-I, Delhi-110095 (4) Mr Amit Khanna, S/o Late Sh. Avinash Khanna, R/O C-268, 3rd Floor, Vivek Vihar, Phase-I, Delhi-110095 (4) Smt Shivali Khanna, W/o Hitesh Khanna C-268, 3rd Floor, Vivek Vihar, Phase-I, Delhi-110095 to repay the amount mentioned in the notice being Rs. 11,04,356.90 (Rupees Eleven Lakh Four Thousand Three Hundred Fifty Six and Paise Ninety only) within 60 days from the date of receipt of the said notice

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 20th day of May of the year 2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE KARUR VYSYA BANK LIMITED for an amount of Rs. 11,04,356.90 (Rupees Eleven Lakh Four Thousand Three Hundred Fifty Six and Paise Ninety only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

BRIEF DESCRIPTION OF SECURED ASSETS	
Entire residential building at B-203, Ramprastha Colony, Ghaziabad – 201 011 admeasuring approximately 351 sq. yards and bounded as under: North: Road 30 feet East: Plot No: 204	South: Service Lane West: Road
Place: Ghaziabad Date : 20-05-2022	Chief Manager & AUTHORIZED OFFICER THE KARUR VYSYA BANK LIMITED



E-Auction Sale Notice to General Public APPENDIX-IV-A

[See proviso to rule 8(6) Sale notice for sale of Immovable property]

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical Possession of which has been taken by the Authorised Officer of UCO Bank Secured Creditor, will be sold on "AS is where is", As is what is, and "Whatever there is" on **06.06.2022 from 1.00 PM to 5.00 PM** for recovery of Bank's Dues as mentioned below plus interest and expenses due to the UCO Bank Secured Creditor from Following (Borrowers/Mortgagors/Guarantors). The whole schedule of Auction Proceedings is as under:

Date of E-Auction: 06.06.2022 Time: 1.00 PM To 5.00 PM, Date of Visit : 03.06.2022 Time: Up to 11.00 AM to 4:00 PM, Date of EMD Submission: 05.06.2022 Up to 11:00 am

S. N. No.	Name of the Borrower Branch: Contact No. E-mail:	Description of Secured Assets	Outstanding Amount as on Date	Reserve Price EMD Amount
1.	B/o Kotupalli Sh. Chiranjil Lal Saini S/o Sh. Ghansi Ram Saini, Smt. Beena Devi W/o Sh. Chiranjil Lal Saini Sh. Suresh Chand Saini S/o Sh. Ghansi Ram Saini and Sh. Sunil Kumar Saini S/o Sh. Ghansi Ram Saini All resident of Dhani Surdaswari, Shyam Nagar, Dabla Road,	All that part & parcel of the Residential Property of Sh. Chiranjil Lal Saini S/o Sh. Ghansi Ram Saini consisting of land & building situated at Dhani Surdaswari, Shyam Nagar, Dabla Road, Kotupalli, Distt. Jaipur (Rajasthan). Vide sale deed No. 2010001627 duly registered on 14/05/2010 at Sub-registrar office, Kotupalli, Distt. Jaipur. Admeasuring about 570 Sq. Yds.	Rs. 27,99632.60 as on 31.05.2021 (Inclusive interest up to 31.05.2021)	Rs. 4473000/- Rs. 447300/-

For detailed terms and conditions of the sale, please refer to the link provided in UCO Bank Secured Creditor's website i.e 1. <https://ibapi.in/> 2. <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>
Authorised Officer
UCO Bank



Home First Finance Company India Private Limited

CIN:L65990MH2010PLC240703.
Website: homefirstindia.com Phone No.: 180030008425 Email Id: loanfirst@homefirstindia.com

NOTICE FOR REMOVAL OF PERSONAL BELONGINGS

To,	Panchdab Kamat (Principal Borrower) Ialmania tola laipur, Ialmania, supaul, supaul, Bihar 847452 India	Punita Devi (Co-Borrower) Ialmania tola laipur, Ialmania, supaul, supaul, Bihar 847452 India
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As per the Demand Notice dated 12/01/2022, the borrowers **Panchdab Kamat, Punita Devi** failed to repay the amount of **Rs. 8,97,681/- (Rupees Eight Lac Ninety-Seven Thousand Six Hundred and Eighty-One Only)**. Thus, the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rule on this 21st March, 2022.

It is hereby notified that there are goods/movables/personal property lying in the said property and the same shall be removed within 7 days from the date of this notice. If the said goods are not removed from the property, they shall be sold/dispensed following the due procedure of law. HOME FIRST shall not be responsible for any loss resulting from storage of property in compliance with the statute, for the cost and consequence of which you alone will be responsible.

You are hereby notified that you must contact the **Authorised Officer (Shri Amit - 8587942234)** and arrange for the removal of the personal property from the property mentioned below within seven days from the date of this Notice.

This Public Notice is issued without prejudice to the rights of HOME FIRST to recover the up-to-date outstanding dues from you.

Description of the Immovable Property	
Flat-196, Block-A, Khasra no -920, chappraula, House on Plot no -196-A, Preet Vihar, Village - Chappraula, Paragana and Tehsil - Dadr, Ghaziabad Uttar Pradesh 201005	
Place: Ghaziabad Date : 20-05-2022	Sd/- Authorized Officer, Home First Finance Company India Private Limited



CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- Capri Global Capital Limited 2nd Floor, 3B Pusa Road Rajendra Place, New Delhi-110005

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Housing Finance Limited. (CGHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGHFL by the said Borrower(s) respectively.

S.N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (Immovable property)
1.	(Loan Account No. LNHL0KH000022150 and LNHEOKH000022485 Okhla Branch) Aman Preet Singh (Borrower) Ravinder Kumar, Iqbal Singh (Co-Borrower)	11-05-2022 Rs. 14,31,002/-	All Piece and Parcel of Eastern Portion of Plot No. 10, area admeasuring 50 Sq Yds., Khasra No. 18/15/2, Village Gonchi, Parvatiya Colony, Tehsil Ballabgarh, District Faridabad, Haryana. Boundaries as under :- East :- Dead end Gali, West :- Vacant Plot, North :- Other's Property, South :- Gali 15' ft
2.	(Loan Account No. LNCGHOKHHL0000000341 Okhla Branch) Arpan Saini (Borrower) Renu Saini, (Co-Borrower)	10-05-2022 Rs. 12,54,001/-	All Piece and Parcel of Flat No. 101, First Floor, (MIG Front Side), Built up on Plot No. B-9, Khasra No. 1210 Min, residential colony known as Hayat Enclave, Pargana Loni, Tehsil and District Ghaziabad, Uttar Pradesh.
3.	(Loan Account No. LNCGHJHNL0000001129 Pusa Road Branch) Satish Samaul (Borrower) Semaual Paul (Co-Borrower)	10-05-2022 Rs. 11,60,587/-	All Piece and Parcel of Flat No. GF-03, Ground floor, (LIG, Left hand Back side), Plot No. F-38, SLF Ved Vihar, Pargana Loni, District Ghaziabad, Uttar Pradesh.

If the said Borrowers shall fail to make payment to CGHFL as aforesaid, CGHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of CGHFL. Any person who contravenes or abets contravention of the provisions of the said Act/Rules made the reunder, shall be liable for imprisonment and/or penalty as provided under the Act.
Place : DELHI/NCR Date : 21.05.2022 **Sd/- (Authorised Officer) For Capri Global Housing Finance Limited**



SIMBHAOLI SUGARS LIMITED

(Formerly known as 'Simbhaoli Spirits Limited')

Regd. Office : Simbhaoli Dist. Hapur (U.P.) - 245207

CIN - L15122UP2011PLC044210

E-mail: info@simbhaolisugars.com Website: www.simbhaolisugars.com

**EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED MARCH 31, 2022**

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Adjoin Dreamprojects & Agro Pvt. Ltd

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Adjoin Dreamprojects & Agro Pvt. Ltd
2.	Date of incorporation of corporate debtor	19-09-2013
3.	Authority under which corporate debtor is incorporated / registered	ROC –New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2013PTC258100
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-14, Basement, Greater Kailash Enclave-1, New Delhi 110048. Also at- 702-704, D-Mall, Netaji Subhash Place, Pitam Pura. Delhi – 110034
6.	Insolvency commencement date in respect of corporate debtor	May 17, 2022 (order received through email on 18.05.2022)
7.	Estimated date of closure of insolvency resolution process	November 13, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jaswant Singh IP REGISTRATION No.- IBBI/IPA-002/IP-N00372/2017-18/11135
9.	Address and e-mail of the interim resolution professional, as registered with the Board	70/15, 2 nd Floor, Ashok Nagar, New Delhi 110018 Email id- csjaswantsingh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	IRP- Jaswant Singh Add:- 70/15, 2 nd Floor, Ashok Nagar, New Delhi 110018 Email- cirp.adap@gmail.com
11.	Last date for submission of claims	1 st June, 2022 (14 days from the date of the receipt of the Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html NA- based on available records

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Adjoin Dreamprojects & Agro Pvt. Ltd **on 17th May, 2022**. (Order was received through email on 18th May 2022 from Hon`ble Court officer, NCLT).

The creditors of Adjoin Dreamprojects & Agro Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 1st June, **2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.: **NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

 Digitally signed
by JASWANT
SINGH
Date: 2022.05.20
14:08:36 +05'30'

(Jaswant Singh)

IP REGISTRATION No.- IBBI/IPA-002/IP-N00372/2017-18/11135

Interim resolution Professional

In the matter of Adjoin Dreamprojects & Agro Pvt. Ltd

Date: 20.05.2022

Place: New Delhi